

for site clearance from the environmental angle and installation of appropriate equipments for the prevention and control of pollution.

(c) and (d): Government have a proposal to set up a Technical Cell in the Ministry of Chemicals and Fertilizers to make a detailed study of the practices in vogue in developed countries for dealing with hazardous substances and the institutional controls in force to ensure safety for man and environment. The composition and the terms of reference are being formulated.

Union Carbide

526. SHRI DILEEP SINGH BHURIA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the names and the location of the plants of the Union Carbide, a multinational company of U. S. A. running in the country ;

(b) the amount invested by the company in these plants ;

(c) whether some Indian capital has also been invested in these plants ;

(d) if so, the details thereof : and

(e) whether Bhopal Plant of this company was not running according to the terms and conditions of the licence ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) The plants of M/s. Union Carbide India Ltd, Calcutta are located at various places like Bombay, Calcutta, Madras, Bhopal, Hyderabad, Lucknow, Vishakapatnam and Srinagar.

(b) to (d) : As per the information available with this Ministry, the total authorised equity capital of the

Company is Rs. 40 crores. Of this, the total Subscribed/Paid-up Capital amounts to Rs. 32.583 crores. The foreign equity is of the order of 50.9%

(e) The terms and conditions of the Industrial Licence are monitored by the Admn. Ministry and the State Government concerned. The Bhopal Plant is presently the subject matter of an investigation by the Administrative Ministry viz. Ministry of Chemicals and Fertilizers and the State Government of Madhya Pradesh.

[English].

Control of Pollution by hazardous Chemicals Industries

527. SHRI MOHAMMAD MAH-FOOJ ALI KHAN : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether after Bhopal tragedy, any indepth study has been made by Government with regard to the pollution caused by various industries in the country dealing with hazardous chemicals and long term effects of exposure to different set of chemicals in the area ;

(b) if so, the details thereof ; and

(c) the steps taken by Government to take a fresh look at the industrial policy with regard to industrial siting, inspection mechanism, industrial safety control and prevention of pollution from hazardous substances ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b) : With a view to check and prevent air, water and soil pollution, arising out of industrial projects Government have prescribed certain conditions to be fulfilled by the industrial undertakings. Government have also identified 20 industries of highly polluting nature in respect of which Letter of Intent is not to be

converted into industrial licence unless certain prescribed conditions regarding setting up of pollution control equipment and siting are satisfied. The list of 20 industries includes chemical industries also like pesticides, insecticides, fertilizers, Sodium/Potassium cyanide.

(c) With a view to formulate detailed guidelines for siting of industries and also to prepare Environmental Impact Assessment reports and Environmental Management Plan for highly polluting industries, a Working Group has been set up in the Department of Environment. It has also been decided to set up a cell in the Ministry of Chemicals and Fertilizers to collect information on existing practices/regimen for regulation of manufacture, transport, storage and impact of hazardous substances and to critically examine the procedures and practices both in India and abroad and to suggest suitable regimen for adoption in India to meet the requirements.

Applications received for Establishment of new Industries

528. SHRI AMARSINH RATHAWA :
SHRI CHINTAMANI JENA :

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) total number of applications received for establishing new industries in the country during the year 1984-85 from each State ;

(b) the number of applications cleared by the Centre for establishing new industries in the country, particularly in Gujarat and Orissa ; and

(c) the steps taken or being taken to establish new industries in the backward areas particularly in adivasi areas in the country which are industrially backward to provide job to the ignorant and backward population ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS : (SHRI ARIF MOHAMMAD KHAN) : (a) 1983 applications under the provisions of Industries (Development and Regulation) Act, 1951 for setting up of new industries in the countries were received during 1984-85 (up to 28.2.1985). State-wise break-up of these applications is given in the statement enclosed.

(b) The total number of such applications cleared by the Central Government for establishing new industries in the country is 354, while the figures for Gujarat and Orissa are 31 and 10 numbers respectively.

(c) In order to encourage the setting up of industries in backward areas including Adivasi areas, the Government of India is providing a number of incentives and concessions viz. Central Investment Subsidy, Concessional Finance facility, Interest Subsidy, Seed/Margin Money Assistance, Income Tax incentive and Transport subsidy, etc. Details of all these schemes are contained in the booklet on 'Incentives for Industries in Backward Areas, copies of which are available in the Parliament Library.